## GOVERNMENT OF INDIA SOCIAL JUSTICE AND EMPOWERMENT LOK SABHA

STARRED QUESTION NO:419 ANSWERED ON:23.04.2013 IMPLEMENTATION OF DISABILITY ACT Adsul Shri Anandrao Vithoba;Dharmshi Shri Babar Gajanan

## Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) the status of implementation of The Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995 in the country;

(b) whether the Government is considering to constitute a coordination committee for implementation of the provisions of the said Act for the benefit of the differently abled persons;

(c) if so, the details thereof; and

(d) the steps taken by the Government to ensure proper implementation of the provisions of the said Act for the benefit of the differently abled?

## Answer

## MINISTER FOR SOCIAL JUSTICE AND EMPOWERMENT (KUMARI SELJA)

(a) to (d) A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PART (a) TO (d) OF THE LOK SABHA STARRED QUESTION NO. 419 REGARDING "IMPLEMENTATION OF DISABILITY ACT"

(a) Implementation of the provisions of the Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) (PwD) Act, 1995 is the responsibility of the both Central and State Governments. Various Central Ministries /Departments are responsible for implementation of the provisions of the PwD Act, 1995.

As per provisions of the PwD Act, the Chief Commissioner for Persons with Disabilities (CCPD) is responsible to monitor implementation of the Act CCPD is appointed under section 57 of the PwD Act 95. Similarly, State Commissioner for Persons with Disabilities is appointed by the State Government under Section 60 of the Act.

CCPD and State Commissioner for Persons with Disabilities submit reports annually to the Central Government and State Governments respectively on the implementation of the Act which are laid before each House of Parliament and State Legislature as the case may be.

(b) and (c) Section 3 (1) of the PwD Act, 1995 mandates the Central Government to constitute a 'Central Co-ordination Committee' to exercise the powers conferred on, and to perform the functions assigned to it under the Act. Central Coordination Committee consists of 38 members consisting of Secretaries of the different Central Ministries/Departments, three Members of Parliaments, Directors of the National Institutes under the Departments, four representatives of the States and Union Territories nominated by Central Government, CCPD and Chairman, Railway Board and five representatives of the Non-Governmental Organisations or Associations (concerned with disabilities) which consists of one-woman, one-SC/ST and three others;

(d) The PwD Act casts several obligations on appropriate Governments and Local Bodies. The provisions of the Act are implemented with a multi sectoral collaborative approach. Several Schemes and programmes are implemented for the socio-economic empowerment and welfare of the persons with disabilities (PwDs). These programmes/schemes include Deendyal Disabled Rehabilitation Scheme (DDRS) for rehabilitation; Assistance to Disabled Persons for Purchase/Fitting of Aids and Appliances (ADIP); Scheme for Implementation of Persons with Disabilities Act, 1995 (SIPDA) to provide assistance for various activities relating to implementation for Disabled at Secondary Stage (IEDSS) for inclusive education etc. Sarva Shiksha Abhiyan (SSA) programme ensures that every child in the age group of 6-14 years with special needs, irrespective of the kind, category and degree of disability, is provided meaningful and quality education. Reservation is provided in employment in Government establishments and in respect of education in Government/Government aided Institutions. The Central Coordination Committee serves as the national focal point on disability matters and facilitates continuous evolution of a comprehensive policy towards solving the problems of PwDs. It, inter-alia, reviews and coordinates the activities of various Government Departments and others dealing with matters relating to PwDs. Further, the Central Ministries/Departments as well as State Governments have been advised from time to time to take steps for implementation of provisions of the PwD Act, 1995.